

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4519
ANSWERED ON:21.12.2011
TRAINED TEACHERS
Singh Alias Pappu Singh Shri Uday

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether untrained teachers are being appointed by the Union Government under the RTE Act;
- (b) if so, the facts thereof;
- (c) whether several State Governments have expressed concern about the lack of infrastructure to provide the required training of teachers under the RTE Act;
- (d) if so, whether the National Council for Teacher Education (NCTE)/Government has taken any corrective steps to appoint only trained teachers under RTE Act; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a)&(b): Section 23 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 inter alia provides that a person possessing such minimum qualifications, as laid down by an academic authority notified by the Central Government, shall be eligible for appointment as a teacher in classes I-VIII. The Government appointed the National Council for Teacher Education (NCTE) as the academic authority for the purpose which, vide Notification dated 23rd August, 2010, has laid down the minimum qualifications. These minimum qualifications are applicable for appointment of teachers for classes I-VIII.

(c)to(e): Section 23(2) of the RTE Act provides that where a State does not have adequate number of persons possessing the prescribed minimum qualifications or does not have adequate number of teacher training institutions, the Central Government may relax the prescribed minimum qualifications. In pursuance of section 23(2) of the RTE Act, the Government has issued Notifications for relaxation of the minimum qualifications for the States of Bihar, Orissa, Chhattisgarh, Assam, Manipur, West Bengal and Madhya Pradesh. Under the Centrally Sponsored Scheme of Teacher Education, recurring and non-recurring assistance is provided to the State Governments for establishment of District Institutes of Education and Training (DIETs), Colleges of Teacher Education (CTEs) and Institutes of Advanced Studies in Education (IASEs), and for strengthening of State Councils for Educational Research and Training (SCERTs). Support to States for in-service training of teachers and for training of untrained teachers is also provided under the Sarva Shiksha Abhiyan (SSA).